

भारतीय बीमा विनियामक और विकास प्राधिकरण INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY OF INDIA

#### IRDA/NL/NTFN/MOTP/060/03/2015

28<sup>th</sup> March 2016

#### ORDER

Of

### Insurance Regulatory and Development Authority of India

On

## Premium Rates for Motor Third Party Liability Insurance Cover for FY 2016-17

The Authority hereby refers to its notification no. IRDA/NL/NTFN/MOTP/066/04/2011 dated 15<sup>th</sup> April 2011 whereby the Authority decided to review the premium rates for motor third party insurance covers annually using the specified formula:

P(t) = C1(t) \* CII(t-1) + C2(t)

Where,

P (t) is the motor TP premium applicable to the financial year't',

CII (t-1) is the Cost Inflation Index for the year 't-1' as notified by CBDT, and

C1 (t) and C2 (t) are the parameters applicable to the financial year 't' whose values shall be determined and notified by the Authority in each financial year based on the experience measured in terms of average claim amounts, frequency and expenses involved in servicing the motor TP business. The values of the parameters C1 (t) and C2 (t) may vary according to the class of vehicle.

It is observed that the cost inflation index (CII) has increased by 5.57% over the previous year, i.e. from 1024 in FY 2014-15 to 1081 in FY 2015-16.

Accordingly, the Authority issued an Exposure Draft on 04<sup>th</sup> March 2016 on revision of premium rates for motor third party insurance covers for the FY 2016-17 inviting comments on the proposed rates from all stakeholders concerned. The exposure draft published data provided by Insurance Information Bureau ((IB) of India which includes number of policies, number of claims paid and amount of claims outstanding as on 31<sup>st</sup> March 2015 for each underwriting year and for each class of vehicle. The methodology used in estimating premium rates and also the various factors considered in moderating the actual derived premium rates were also explained briefly in exposure draft.

परिश्रम भवन, तीसरा तल, बशीरबाग, हैदराबाद-500 004. भारत © : 91-040-2338 1100, फैक्स: 91-040-6682 3334 ई-मेल: irda@irda.gov.in वेब: www.irda.gov.in

Parisharam Bhavan, 3rd Floor, Basheer Bagh, Hyderabad-500 004. India. Ph.: 91-040-2338 1100, Fax: 91-040-6682 3334 E-mail : irda@irda.gov.in Web.: www.irda.gov.in The Authority examined the comments/ suggestions received from various stakeholders on the draft exposure. Some stakeholders expressed the view that minimum increase in the premium rates should be the increase in Cost Inflation Index (CII) over the year. However, the Authority decided not to increase the proposed premium rates in such cases and keep the premium as proposed in the exposure draft.

After examining the comments, the Authority decided to revise the premium rates as proposed in the exposure draft in the following classes:

- a. Private Cars Not exceeding 1000 cc
- b. Private Cars Exceeding 1000 cc but not exceeding 1500 cc
- c. Special Types of Vehicles Other Miscellaneous & Special types of vehicles

In accordance with the above, and in exercise of the powers vested in the Authority under Section 14 (2) (i) of the IRDA Act 1999, the Authority hereby notifies the premium rate applicable to the Motor Third Party Liability Insurance covers with effect from 01<sup>st</sup> April 2016 as given in the Annexure "A".

Insurers are advised to be mindful of the concerns expressed by vehicle owners about both the rates and availability of insurance. Considering the mandatory nature of motor third party insurance, insurers are advised to ensure that motor third party insurance is made available at their underwriting offices and through all available channels of distribution. The Authority will treat any complaint of non-availability of insurance or use of methods to deny/ delay the client seeking the insurance cover, seriously.

Insurers are not permitted to cancel the current insurance policies and issue fresh policies to effect new premium rates. This notification as well as enclosed schedule of premium rates shall be prominently displayed on the Notice Board of every underwriting office & the website of the Insurers where it can be viewed by the public. This notification is issued in supersession of the Authority, earlier notification ref: IRDA/NL/NTFN/MOTP/054/03/2015 dated 31<sup>st</sup> March 2015.

Senior Joint Director

Annexure "A"

# Motor Third Party Insurance Premium with effect from 01<sup>st</sup> April 2016

		Premium with effect from 01st April 2016 (Rs.)		
	Private Cars			
	Not exceeding 1000 cc	2,055		
	Exceeding 1000 cc but not exceeding 1500 cc	2,237		
	Exceeding 1500 cc	6,164		
	Two Wheelers			
	Not exceeding 75 cc	569		
	Exceeding 75 cc but not exceeding 150 cc	619		
	Exceeding 150 cc but not exceeding 350 cc	693		
	Exceeding 350 cc	796		
A1	Goods Carrying Vehicles Public Carriers (other than 3 wheelers)			
	GVW not exceeding 7500 kgs	14,390		
	Exceeding 7500 kgs but not exceeding 12000 kgs	15,365		
	Exceeding 12000 kgs but not exceeding 20000 kgs	22,577		
	Exceeding 20000 kgs but not exceeding 40000 kgs	24,708		
	Exceeding 40000 kgs	25,800		
A2.				
	GVW not exceeding 7500 kgs	7,849		
	Exceeding 7500 kgs but not exceeding 12000 kgs	11,528		
	Exceeding 12000 kgs but not exceeding 20000 kgs	9,390		
	Exceeding 20000 kgs but not exceeding 40000 kgs	12,821		
	Exceeding 40000 kgs	16,655		
A3	Goods Carrying Motorized Three Wheelers and Motorized Pedal Cycles – Public Carriers			
	except e-carts	5,680		
	e-carts	3,969		
A4	Goods Carrying Motorized Three Wheelers and Motorized Pedal Cycles – Private Carriers			
	except e-carts	4,200		
	e-carts	3,438		
В	Trailers	· · · ·		
	Agricultural Tractors upto 6 HP	510		
	Other vehicles including Miscellaneous & Special Type of Vehicles (Class-C), (For each trailer, for more please multiply by no. of trailers)			

S

		Premium with effect from 01st April 2016 (Rs.)			
		Basic TP Premium (A)	Premium (per licensed passenger) (B)*		
C1a	Four wheeled vehicles used for carrying passengers for hire or reward with carrying capacity not exceeding 6 passengers				
	Not exceeding 1000 cc	6,396	1,230		
	Exceeding 1000 cc but not exceeding 1500 cc	8,408	1,035		
	Exceeding 1500 cc	11,144	1,183		
C1b	Three wheeled vehicles used for carrying pa with carrying capacity not exceeding 6 passe		hire or reward		
	except e-rickshaw	1,733	829		
	e-rickshaw	1,125	538		
C2	Four or more wheeled vehicles used for carrying passengers with carrying capacity exceeding 6 passengers for hire or reward	10,294	629		
C3	Motorized three wheeled passenger vehicles used for carrying passengers for hire or reward with carrying capacity exceeding 6 passengers but not exceeding 17 passengers	4,155	829		
C2	Three wheeled passenger vehicles used for carrying passengers for hire or reward with carrying capacity exceeding 17 passengers	10,294	629		
C4	Motorized Two wheelers used for carrying pa	assengers fo	r hire or reward		
01	Not exceeding 75 cc	702	473		
	Exceeding 75 cc but not exceeding 150 cc	702	473		
	Exceeding 150 cc but not exceeding 350 cc	702	473		
	Exceeding 350 cc	1,615	473		

{\*: TP Premium is the total of a basic Amount (A) plus an amount derived by multiplying the Licensed carrying capacity by the amount in (B)}

W

		Premium with effect from 01st April 2016 (Rs.)	
D	Special Types of Vehicles		
	i) Pedestrian controlled Agricultural Tractors with Horse Power rating not exceeding 6HP, Hearses and Plane Loaders	897	
	ii) Other Misc & Spl types of vehicles	3,822	
Е	Motor Trade (Road Transit Risks)		
	i) Distance not exceeding 2400 kms	1,088	
2	ii) Distance exceeding 2400 kms	1,308	
F	Motor Trade (Road Risks) (Excluding Motorized Two Wheelers) – (Named Driver or Trade Certificate)		
F	Motor Trade (Road Risks) (Excluding Motorized Two Driver or Trade Certificate)	o Wheelers) – (Named	
F		985 <b>Wheelers) – (Named</b>	
F	Driver or Trade Certificate)		
F	Driver or Trade Certificate)1st named driver or certificateFor additional drivers/ certificates up to 5 (per driver/certificate)For additional Drivers/ Certificates exceeding 5 but not exceeding 10 (per driver/ certificate)	985	
F	Driver or Trade Certificate)1st named driver or certificateFor additional drivers/ certificates up to 5 (per driver/certificate)For additional Drivers/ Certificates exceeding 5 but not	985	
F	Driver or Trade Certificate)1st named driver or certificateFor additional drivers/ certificates up to 5 (per driver/certificate)For additional Drivers/ Certificates exceeding 5 but not exceeding 10 (per driver/ certificate)For additional Drivers/ Certificates exceeding 10 but	985 476 307 266	
	Driver or Trade Certificate)1st named driver or certificateFor additional drivers/ certificates up to 5 (per driver/certificate)For additional Drivers/ Certificates exceeding 5 but not exceeding 10 (per driver/ certificate)For additional Drivers/ Certificates exceeding 10 but not exceeding 15 (per driver/ certificate)Motor Trade (Road Risks) (Motorized Two Wheelers)	985 476 307 266	

×

4

...